

(a) whether the Supreme Court had given direction in January, 1991 that the Leather units of Kanpur in Uttar Pradesh which are polluting the river Ganga by their effluent water, may be closed down or they should set up treatment plants; and

(b) if so, the steps taken by the Government in that direction so that pollution of Ganga water at Kanpur is checked?

**THE MINISTER OF STATE FOR ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) :** (a) and (b). The Supreme Court has passed directions from time to time in the Writ Petition (Civil) No. 3727/85, in the case of MC Mehta vs. Union of India and others, directing tanneries in Kanpur which have not set up Effluent Treatment Plants to set up primary Effluent Treatment Plants. In the direction dated 3.9.91, the Supreme Court had observed that 49 tanneries had not till then set up primary Effluent Treatment Plants. The District Magistrate and the UP Pollution Control Board were asked to take steps to close the tanneries and not to allow them to undertake any tanning operation till they set up primary treatment plants. As a result, all these tanneries were not allowed to undertake tanning operations. Subsequently, 16 tanneries out of the above mentioned 49 have set up the primary Effluent Treatment Plants and they have been allowed to carry on tanning operations.

[*Translation*]

#### **New Zones and divisions in Railways**

871. **SHRI MOHAN SINGH:  
PROF. UMMAREDDY VENKATESWARALU:**

Will the Minister of RAILWAYS be pleased to state:

(a) whether his Ministry are considering a proposal to create some more zones and divisions;

(b) if so, the names of the places where those divisions and zones are being set up;

(c) the reasons for setting up of new divisions and zones; and

(d) the criteria adopted in setting up new divisions and zones and selecting headquarters?

**THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALIKARJUN) :** (a) The Ministry is considering the creation of some zones but not divisions.

(b) No decision has been taken to set up any new zone.

(c) and (d). Railway Reforms Committee in its report had suggested creation of new zones keeping in view the workload of existing zones.

#### **Demand of Kendriya Vidyalaya Teachers**

[*English*]

872. **SHRI MOHAN SINGH:  
SHRI SANTOSH KUMAR  
GANGWAR:**

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether attention of the Government has been drawn to the news item captioned, "Plea for steps to resolve problems of Kendriya Vidyalaya's teachers" appearing in the Hindu (Delhi Edition) dated July 31, 1991;

(b) if so, the facts thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH) : (a) to (c). The All India Kendriya Vidyalaya Teachers' Association has put forward a number of demands at different times including the demands as referred to in the press report under reference.

The representatives of the association met the Minister of Human Resource Development on 17.11.1991. The Govt. is always willing to discuss matters with Kendriya Vidyalaya Sangathan employees' Associations with a view to looking into their reasonable demands so that appropriate solutions could be arrived at.

#### Quality of C.G.H.S. Medicines

873. SHRI MADAN LAL KHURANA:  
SHRI ANAND RATNA  
MAURYA:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Drug Controller had been asked to collect samples from the Government Medical Stores Depots of the medicines being supplied to the various C.G.H.S. Dispensaries/hospitals to check their purity;

(b) if so, the details of the testing of the medicines with the result during 1989-90, 1991-92;

(c) whether the C.G.H.S. dispensaries and hospitals are generally out of stock of medicines;

(d) if so, the steps taken to stock the dispensaries/hospitals with sufficient stock of medicines;

(e) whether the upkeep of the CGHS dispensaries/hospitals is not up to the standard; and

(f) if so, the steps taken or proposed to keep the hospitals and dispensaries neat and clean in all respects?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARA DEVI SIDDHARTHA): (a) and (b). The Drugs Controller (India) had asked his Zonal Officers at Madras, Calcutta, Ghaziabad and Bombay to draw samples from the Government Medical Store Depots/C.G.H.S. Dispensaries/Hospitals in February, 1991. However, samples were being drawn prior to this also.

Out of 114 samples tested so far, during 1989-90, 1990-91 and 1991-92, 97 samples have been found to be of standard quality and 17 samples have been found to be not of standard quality.

(c) to (f). Some steps have been taken to ensure the availability of medicines in the CGHS Dispensaries/Hospitals. These includes authorising private Chemists on a Zonal basis to supply medicines which are of stock to the dispensaries and streamlining the purchase procedures.

Adequate staff has been provided in all the Dispensaries for ensuring cleanliness.

#### CGHS Beneficiaries

874. SHRI MADAN LAL KHURANA:  
Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the CGHS beneficiaries are receiving proper, adequate and prompt medical attention and care at the hands of the specialist doctors visiting dispensaries and the hospitals;